WHEAT ATTA GRADING AND MARKING RULES

1. Short title, application and commencement-
   (1) These rules may be called the Wheat Atta Grading and Marking Rules, 1993.
   (2) They shall apply to Wheat atta produced in India.
   (3) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions.—In these rules, unless the context otherwise requires,—
   (a) "Agricultural Marketing Adviser" means the Agricultural Marketing Adviser to the Govt of India.
   (b) "Authorised packer" means a person or a body of persons who has been granted a certificate of authorisation to grade and mark wheat atta in accordance with the grade standards and procedures prescribed in these rules;
   (c) "Certificate of Authorisation" means a certificate issued under the General Grading and Marking Rules, 1988 authorizing a person or a body of persons to grade and mark wheat atta with the grade designation mark:
   (d) "Wheat atta" means the whole-meal wheat Atta produced by a process in which the Suji and Maida are not extracted:
   (e) "Schedule" means Schedule appended to these rules.

3. Grade designations.— The grade designations to indicate the quality of wheat atta shall be as set out in column I of the Schedule I.

4. Definition of quality.— The quality indicated by the grade designations shall be as set out against each grade designation in column 2 to 9 of the Schedule I.

5. Grade designation mark.— The grade designation mark shall consist of —
   (i) a label specifying name of commodity, grade designation and bearing a design consisting of an outline map of India with the word "AGMARK" and the figure of the rising sun with the words "Produce of India" and "विद्युत चक्षु" resembling the mark as set out in Schedule II or.
   (ii) "Agmark Replica" consisting of design incorporating the number of certificate of authorisation, the word "AGMARK" name of commodity and grade designation, resembling the one as set out in Schedule II (A):

Provided that the use of Agmark replica in lieu of Agmark label will be allowed only to such authorised packer who has been granted necessary permission on application in writing, by the Agricultural Marketing Adviser or an officer duly authorized in this regard and subject to the conditions as may be specified from time to time.

6. Method of packing:—
   (1) Wheat atta shall be packed in new, sound, clean and dry containers such as cloth bags, jute bags, polywoven bags or packages made of canvas/hessian/paper laminated with polyethylene or poly or polypropylene or any other containers as may be approved by the Agricultural Marketing Adviser or an officer authorised in this regard.
   (2) The containers shall not be composed, wholly or partly, or any poisonous or deleterious substances which will tend the contents injurious to health.
   (3) The containers shall be free from insect infestation, fungus contamination or any undesirable smell.
   (4) Each packaged shall contain wheat atta of one grade only. Suitable number of small packs containing graded material of the same lot and grade designation may be packed in a large master container provided that all such packages shall bear appropriate grade designation mark and particulars thereof shall be indicated on the label affixed to the master container.
   (5) Each package/container shall be securely closed in the manner prescribed by the Agricultural Marketing Adviser or an officer authorised in this regard.

7. Method of marking:—
   (1) The grade designation mark shall be securely affixed to or printed on each container in a manner approved by the Agricultural Marketing Adviser or an officer authorised in this regard.
   (2) In addition to the grade designation mark, the following particulars shall be clearly and indelible marked on each container:
      (i) Name and business address of the authorized packer;
      (ii) Place of packing;
      (iii) Lot number and Grade;
      (iv) Date of packing;
(v) Date of expiry;
(vi) Net weight;
(vii) For wheat atta obtained by grinding wheat in stone mills (CHAKKIS), the word 'CHAKKI' should be stamped on the container.

*Note:* The date of packing shall be the date of completion of the analysis of the sample.

(3) An authorised packer may, after obtaining prior approval of the Agricultural Marketing Adviser or an officer authorised in this regard, mark his private trade mark or trade brand label on the container provided that the private trade mark, trade brand label does not represent quality or grade different from that indicated by the grade designation mark affixed on the container in accordance with these rules.

8 Special conditions of certificate of authorisation.—In addition to the conditions specified under sub-rule (8) of rule 3 of the General Grading and Marking Rules, 1988 the following shall be the special conditions of every certificate of authorisation issued for the purposes of these rules.—

(1) The Certificate of authorisation shall be granted to a person or a body of persons who own suitable machinery for grinding or milling wheat and have provision to manufacture only whole meal atta at a particular point of time. Other products of Wheat viz. Suji and Maida shall not be manufactured on the same line simultaneously.

(2) The authorised packer shall either set up his own laboratory as per the prescribed norms or have access to an approved grading laboratory for analysis of wheat atta.

(3) The premises shall be maintained in hygienic conditions and all the operatives shall be in sound health and free from any infection, contagious or communicable disease.

9. **Repeal and savings**—The Wheat Atta Grading and Marking Rules, 1961 are hereby repealed with or affecting the previous operation of the said rules and anything duly done or suffered there under.
### SCHEDULE- 1
(See rule 3 and 4)

**Agnark grade designation and definition of quality of Wheat atta (whole meal)**

<table>
<thead>
<tr>
<th>Grade designation</th>
<th>Special requirement</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Moisture percent by weight (Max.)</td>
</tr>
<tr>
<td>Special</td>
<td>12.0</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Crude fiber (on dry basis) per cent by weight (Max.)</th>
<th>Gluten (on dry basis) per cent by weight (Min.)</th>
<th>Granularity (by sieve test)</th>
<th>General requirements</th>
</tr>
</thead>
<tbody>
<tr>
<td>2.5</td>
<td>9.0</td>
<td></td>
<td>Wheat atta shall:--</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>(a) be the whole meal atta prepared by milling or grinding sound and clean grains of wheat;</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>(b) be whitish to light brown in colour having characteristic taste and flavour;</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>(c) be free from rancidity, grittiness, insect or fungus infestation, fermented, musty or any other objectionable odour;</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>(d) be free from adulterants, impurities and other extraneous matter including rodent hair and rodent excreta;</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Standard</th>
<th>13.0</th>
<th>2.0</th>
<th>0.10</th>
<th>0.15</th>
</tr>
</thead>
<tbody>
<tr>
<td>6.0</td>
<td>7.0</td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

(e) comply with rule 65-Restriction on the use of insecticides of the Prevention of Food Adulteration Rules, 1945;
(f) comply with rule 57-A and 57-B of Prevention of Food Adulteration Rules 1955, for metallic contamination and Mycotoxins including Aflatoxin;
(g) not have Uric acid content more than 100 microgram/kg.;
(h) on microscopic examination of starch particles, should exhibit characteristic starch structure;
SCHEDULE-I (Column 9 cont.)

(i) be in sound merchantable condition and fit in all respect for human consumption;
(j) comply with specifications prescribed under relevant rules, in case of application of Ecomark of this product.

SCHEDULE II [See rule 5 (i)]
Design of Agmark label
{picture as depicted on page 14 (Schedule 1)}

SCHEDULE-II (A) [See rule 5 (ii)]
Design of Agmark Replica
{picture as depicted on page 50 (Schedule II-A)}

NOTE: Principal rules were published in the Gazette of India, Part II, Section 3 Sub-section dt. 13-4-94 vide G.S.R. 255 dt. 12/4/94.